repeatedly requested the Government of Pakistan to discuss the question of return of properties and assets seized by the two Governments in connection with the 1965 conflict, in terms of Article VIII of the Tashkent Declaration. No progress lias been made in this respect because of lack of positive response from Pakistan.

(b) Yes, Sir. The Government have lodged strong protests with the Pakistan Government against illegal disposal of Indian property by them.

## TRIPARTITE AGREEMENT BETWEEN INDIA, U.A.R. AND YUGOSLAVIA

- 636. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of FOREIGN 'TRADE AND SUPPLY be pleased to! state:
- (a) whether any discussions have taken place between representatives of India, UAR and Yugoslavia to review the tripartite agreements on industrial cooperation and trade between the three countries; and
- (b) if so, the details of the dicussions held and the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWDHARY RAM

SEWAK): (a) and (b) Preparatory meetings of officials of India, the United Arab Republic and Yugoslavia, covering the fields of trade and tariffs, industrial cooperation and shipping, were held during June, 1969 in Belgrade, New Delhi, and Cairo respectively. Thereafter, the Second Ministerial meeting on tripartite co-operation was held in Cairo on the 15th and 16th July, 1969. The Ministers reviewed the progress of tripartite work in the fields of trade, tariffs and tourism, industrial development' science and lech-nology^hipping, telecommunications, banking and insurance. A statement setting out the main decisions reached at the Cairo meeting is being placed on the, Table of the House. See Appendix LXIX, Annc-xure No. 52.] Action to give effect to the decisions has already been initiated. BAROOAH COMMITTEE REPORT ON TEA INDUSTRY

- 637. SHRI K. DAMODARAN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to refer to the reply to UnUanedQ,! est ion No. 245 given in the Rajya Sabha on the 1st May, 1969 and state
- (a) the main recommendations contained in the P. C. Barooah Committee report on tea industry; and

(b) what decisions have been taken thereon

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWHDARY RAM SEWAK): (a) and (b) The recommendations made by the Borooah Committee on Tea Industry are still under examination. The report of the Committee and the Government's decisions on the recommendations will be made known as early as possible.

## विदेशों में बसे भारतीय

638. श्री सूरज प्रसाद : क्या बैदेशिक कार्य मंत्री यह बताने की क्रपा करेंगे कि :

- (क) पिछले दस वर्षी में कितने अहंता-प्राप्त तथा अनहं भारतीय विदेशों में बस गये हैं; और
- (ख) उनमें से कितने व्यक्तियों को भारत सरकार द्वारा छात्रबृतियां दी गई थीं और उनमें से कितने व्यक्ति भारत लौट आए हैं?

## ■(-[INDIANS SETTLED IN FOREIGN COUNTRIES

- 638. SHRI SURAJ PRASAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) the number of Indians qualified and non-qualified who have settled in foreign countries and
- (b) the number of persons among them who were awarded scholarships by the Government of India and the number of those out of them who have since returned to India?]

वैदेशिक कार्य मंत्रालय में उपमंत्री (श्री सुरेन्द्र पाल सिंह): (क) और (ख) सूचना इकट्ठी की जा रही है और यथाशी घ्र सदन की मेज पर रख दी जाएगी।

t[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) The information is being collected and will be placed on the Table of the House as early as possible].